

THE CABLE TELEVISION NETWORKS (REGULATION)
AMENDMENT ACT, 2007

No. 25 OF 2007

[28th May, 2007.]

An Act further to amend the Cable Television Networks (Regulation) Act,
1995.

BE it enacted by Parliament in the Fifty-eighth Year of the Republic of India as
follows:—

Short title.

1. This Act may be called the Cable Television Networks (Regulation) Amendment
Act, 2007.

Amendment
of section 8
of Act 7 of
1995.

2. In the Cable Television Networks (Regulation) Act, 1995, in section 8, for sub-
sections (1) and (2), the following sub-sections shall be substituted, namely:—

“(1) Every cable operator shall re-transmit,—

(i) channels operated by or on behalf of Parliament in the manner and
name as may be specified by the Central Government by notification in the
Official Gazette;

(ii) at least two Doordarshan terrestrial channels and one regional language
channel of a State in the prime band,

in satellite mode on frequencies other than those carrying terrestrial frequencies.

(2) The channels referred to in sub-section (1) shall be re-transmitted without
any deletion or alteration of any programme transmitted on such channels.”